

Ramela Rangasamy,
Insolvency Professional
Reg.No.IBBI/PA-002/IP-N00506/2017-18/11700

"RAJI"
3B1, 3rd floor, Gaiety Palace
No.1L Blackers Road
Next building to Casino Theatre,
Mount Road,
Chennai-600002
Cell No. 9442617180
e-mail: rum_jai@yahoo.com

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HYDROLINA BIOTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HYDROLINA BIOTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/07/1999
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, CHENNAI
4.	Corporate Identity No. of corporate debtor	U15440TN1999PTC042911
5.	Address of the registered office and principal office (if any) of corporate debtor	New No.68 (Old No.122), Vedachalam Street, Vasudevan Nagar, Jafferkanpet, Chennai 600083
6.	Insolvency commencement date in respect of corporate debtor	20/01/2020
7.	Estimated date of closure of insolvency resolution process	18/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramela Rangasamy Reg.No.IBBI/PA-002/IP-N00506/2017-18/11700
9.	Address and e-mail of the interim resolution professional, as registered with the Board	'RAJI', 3B1, 3rd Floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai-600002 Cell No. 9442617180; e-mail: rum_jai@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	'RAJI', 3B1, 3rd Floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai-600002 Cell No. 9442617180; e-mail: rum_jai@yahoo.com
11.	Last date for submission of claims	03/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable



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14.	(a) Relevant Forms and	Web link ibbi.gov.in/downloadform.html (under Insolvency Resolution Process for Corporate Persons)
	(b) Details of authorized representatives are available at:	'RAJI', 3B1, 3rd Floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai-600002S Cell No. 9442617180; e-mail: rum_jai@yahoo.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HYDROLINA BIOTECH PRIVATE LIMITED** on 20/01/2020.

The creditors of **HYDROLINA BIOTECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 03/02/2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23/01/2020
Place: Chennai


RAMELA RANGASAMY
Interim Resolution Professional
IBBI/PA-002/IP-N00506/2017-18/11700

